

I	2
Tripura	5,047.10
U.P.	2,078.61
Punjab (Kangra)	3,763.16
Himachal Pradesh (Mandi)	420.01
Madras	32,720.62
Mysore (Mysore)	1,794.09
Kerala	39,785.12
TOTAL	331,089.63

(d) and (e). The following table shows the area under tea in the different tea producing districts of West Bengal:

Name of the District	Area under tea (in hectares)
Darjeeling	27,709.30
Jalpaiguri	54,494.34
West Dinajpur	213.93
Cooch Behar	199.34
TOTAL	82,616.91

(f) 1961-62 (in thousand Rupees)

Excise duty	103325*
Export duty	90125†
Cess	8869(net)

*Excludes an amount of Rs. 43,97,000 to be credited to Customs head of account.

†Includes an amount of Rs. 43,97,000 transferred from the head Excise duty.

(g) Information about the excise duty collected on Tea during the year 1961-62, State-wise, is given below:—

Name of the State	Excise Duty collected (figures in 000 Rs.)
I	2
Andhra Pradesh	2722
Assam	53261
Bihar	5
Maharashtra	3211
Gujarat	2045
Kerala	4609
Madhya Pradesh	3

I	2
Madras	11753
Mysore	256
Orissa	6
Punjab	110
Uttar Pradesh	740
West Bengal	28723
Delhi	1
Himchal Pradesh	9
Tripura	268

(h) Information about the gross revenue realised on tea during the year 1961-62 in respect of West Bengal (Circle-wise) is furnished in the following statement:—

Name of Circle	Gross revenue realised (figures in 000 Rs.)
Jalpaiguri	2342
Malda	10
Darjeeling	2266
Siliguri	4798
Alipurduar	3882
Cooch-Behar	81
Calcutta-I
Calcutta-II	15697
TOTAL	29076

Indians Serving in U.N.O.

1737. Dr. L. M. Singhvi: Will the Prime Minister be pleased to state:

(a) how many Indians are at present serving abroad either in the United Nations and its various agencies or on loan to Foreign Governments on Government to Government basis; and

(b) what is the maximum period of loan of such services?

The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): (a) and (b). The information is being collected and will be laid on the Table of the House in due course.

Evacuee Shops and Houses in Delhi

1738. Shri Solanki: Will the Minister of Works, Housing and Supply be pleased to state:

(a) the total number of 1st and 2nd

class shops and houses (evacuee's) sector-wise in Delhi (1947—61);

(b) the basis of allotment of those tenements; and

(c) the total number of said shops which have been allotted to the previous unauthorised occupants (1947-61)?

The Minister of Works, Housing and Supply (Shri Mehr Chand Khanna): (a) No such classification of evacuee houses and shops has ever been made.

(b) Shops and houses valued at Rs. 10,000/- or less were allotted to the occupant displaced persons and those above Rs. 10,000/- in value were auctioned. The ceiling for allotment has now been raised to Rs. 15,000/-.

(c) All shops which were in possession of displaced persons, authorised or otherwise, prior to 31-12-1960 and which were below Rs. 10,000/- in value have been allotted to the occupants. No separate statistics have been maintained of unauthorised occupants whose possession was regularised.

Regional Labour Museum in Madras State

1739. Shri M. P. Swamy: Will the Minister of Labour and Employment be pleased to state:

(a) whether there is any proposal under Government's consideration to start a Regional Labour Museum in Madras State;

(b) if so, what will be in the nature of work to be done there; and

(c) where the museum will be located?

The Minister of Labour in the Ministry of Labour and Employment (Shri Hathi): (a) The Regional Labour Institute has already been set up on a modest scale.

(b) The Institute is one of the three Regional Institutes set up at Calcutta, Madras and Kanpur as part of a co-ordinated plan for education, research

and training in labour and allied problems to meet the specific needs of the various regions with the Central Labour Institute, Bombay, serving as a focal point of planned programme of work. A Museum of Industrial Health, Welfare and Safety will be a part of these Institutes.

(c) At Madras city.

New Rubber Plantations

1741. Shri Nallakoya: Will the Minister of Commerce and Industry be pleased to state the terms and conditions for grant of loans for starting new rubber plantations?

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): The main terms and conditions governing the grant of loans to the existing small growers for new planting of rubber trees to raise their holdings to 5 acres and above upto 15 acres are given below:—

- (1) The loan shall be limited to Rs. 750/- per acre.
- (2) The loan shall be distributed by the Rubber Board in six annual instalments, the first and second instalments being of Rs. 300/- and Rs. 150/-, respectively, per acre and the subsequent four instalments being of Rs. 75/- each.
- (3) the planting shall be done only with the approved planting materials and at elevations not above 1,500 feet from sea level.
- (4) The loan shall be interest free.
- (5) The loans shall be sanctioned only against sufficient security worth Rs. 1000/- per acre.
- (6) The loan shall be repayable in 6 equal annual instalments commencing from the 10th year after planting, instalments being of Rs. 125/- each.